The Himachal Pradesh State Legislative Proceedings (Protection of Publication) Act

Act 3 of 1978

Keyword(s):
News Paper
THE HIMACHAL PRADESH STATE AID TO INDUSTRIES (AMENDMENT) ACT, 1978

(Act No. 27 of 1978)  

(Received the assent of the Governor, Himachal Pradesh on the 31st May, 1978 and was published in R.H.P. Extra., dated the 5th June, 1978, P. 718).

An Act to amend the Himachal Pradesh State Aid to Industries Act, 1968 (Act No. 2 of 1971).

It is hereby enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-Ninth Year of the Republic of India, as follows:—

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh State Aid to Industries (Amendment) Act, 1978.
   (2) It shall come into force at once.

2. Amendment of section 35.—In section 35 of the Himachal Pradesh State Aid to Industries Act, 1968 (2 of 1971) after the words "with the previous sanction of the State Government" and before the sign ",", the words "or of any other officer, as may be authorised by it in this behalf" shall be inserted.

THE HIMACHAL PRADESH STATE LEGISLATURE PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1977

ARRANGEMENT OF SECTIONS

Sections:
1. Short title and commencement.
2. Definition.
3. Publication of reports of Himachal Pradesh State Legislature proceedings privilege.
4. Act also to apply to Himachal Pradesh State Legislature proceedings broadcast by wireless telegraphy.

THE HIMACHAL PRADESH STATE LEGISLATURE PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1977

(Act No 3 of 1978)

(Received the assent of the Governor of Himachal Pradesh on the 7th February, 1978 and was published in R.H.P. Extra., dated the 13th February, 1978, P. 83).

1. For Statement of Objects and Reasons see R.H.P., Extra., dt. 6-4-1978, P. 294.
2. For Statement of Objects and Reasons see R.H.P. Extra., dt. 31-12-1977, P. 1206.
An Act to protect the publication of reports of proceedings of the Himachal Pradesh State Legislature.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-eighth Year of the Republic of India as follows:

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh State Legislature Proceedings (Protection of Publication) Act, 1977.

(2) It shall come into force at once.

2. Definition.—In this Act "newspaper" mean any printed periodical work containing public news or comments on public news, and includes a news agency supplying material for publication in a newspaper.

3. Publication of reports of Himachal Pradesh State Legislature proceedings privilege.—(1) Save as otherwise provided in sub-section (2), no person shall be liable to any proceedings, civil or criminal, in any court in respect of the publication in a newspaper of a substantially true report of any proceedings of the Himachal Pradesh State Legislature, unless the publication is proved to have been made with malice.

(2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good.

4. Act also to apply to Himachal Pradesh State Legislature proceedings broadcast by wireless telegraphy.—The Act shall apply in relation to reports or matters broadcast by means of wireless telegraphy as part of any programme or service provided by means of a broadcasting station as it applied in relation to reports or matters published in a newspaper.